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Central Administrative Tribunal, Principal Bench

Original Application No.1001 of 2002

New Delhi, this the 25th day of April, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. Govindan S. Tampi, Member (A)

M.S. Tyagi,
Asst. Gr.II Electrician
In the office of:-
India Government Mint,
D-2, Sector-1
Noida (U.P.)

.... Applicant

(By Advocate: Shri Anil Singal)

Versus

Union of India through

1. The Secretary,
Department of Economic Affairs,
Ministry of Finance
Govt. of India
North Block, New Delhi
2. The General Manager
India Government Mint,
D-2, Sector-1,
Noida, U.P.
3. Jai Singh Rawat
Asst. Gr.I Mechanical
4. Hycent Gyan Chand
Asst. Gr.I Mechanical
5. K.T. Akhtar
Asst. Gr.I Mechanical
6. Santosh Kumar Sharma
Asst. Gr.I Electroplater

(Respondents No.3 to 6 all working
in the office of respondent no.2) Respondents

(By Advocate: Shri Rajeev Bansal for respondents 1&2
Shri S.C. Soren for respondents 3-6)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicants states during
the course of submissions that separate seniority lists of
Assistant Grade-II have been shown, which according to him,
is illegal and not permissible. He seeks liberty to

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withdrawn the present application and to challenge the said seniority lists that have been prepared of Assistant Grade-II in different disciplines.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn. We are not expressing ourselves on any other contentions of the applicant which may become ripe for arguments if any subsequent O.A. is filed.

(Govindan S. Tampli)
Member (A)

(V.S. Aggarwal)
Chairman

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